

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:2721  
ANSWERED ON:23.07.2009  
VOTING PERCENTAGE  
Das Gupta Shri Gurudas;Panda Shri Prabodh

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the voting percentage has not increased substantially and in many States of the country the voting percentage is very low in the general elections particularly in the last general election;
- (b) if so, the details of the voting percentage in the last general election, State-wise;
- (c) whether the Government proposes to bring a comprehensive electoral reforms; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY)

(a) and (b): A Statement is laid on the Table of the House.

(c) and (d): The process of reform of electoral laws is a continuous and ongoing process and can be carried out only through consensus among political parties. Over the years, the electoral laws of the country have been strengthened by taking new need-based measures and as also by removing the loopholes in the existing laws. Therefore, it is not possible to give details in this regard. The 21 proposals on electoral reforms are presently under examination of Hon'ble Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice. In respect of which the report is awaited.